

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 136 & 137 OF 2017 IN
DFR NO. 255 OF 2017**

Dated: 11th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Kanade Aqua Farm Pvt. Ltd.

... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Prashant S. Kenjale
Mr. Nishant

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1
Ms. Nikita Choukse for R-2

ORDER

Admittedly, the Appellant was directed by the Bombay High Court to furnish a bank guarantee. The Appellant has not complied with the Bombay High Court's order. We have given sufficient time to the Appellant to either comply with the Bombay High Court's order or to approach the Bombay High Court and get itself relieved of the obligation of furnishing bank guarantee. The Appellant has not done so. It is not possible for us to modify the Bombay High Court's Order. Inasmuch as the Appellant has not complied with the Bombay High Court's order, the instant appeal cannot be entertained. The appeal is dismissed

**(I. J. Kapoor)
Technical Member**

ts/tpd

**(Justice Ranjana P. Desai)
Chairperson**